

EXEMPTION FROM JURISDICTION ACT 1836

ACT NO. XI. OF 1836.

(Rep., by Act 8 of 1868)

[9th May, 1836.]

*Passed by the Right Hon'ble the Governor General of India in Council, on the 9th May 1836.*

I. It is hereby enacted, that from the first day of June, 1836, the 107th Clause of an Act of Parliament, passed in the 53d year of King George the 3d, and entitled "An Act for continuing in the East India Company for a further term the possession of the British Territories in India, together with certain exclusive privileges:- for establishing further Regulations for the Government of the said Territories, and the better administration of Justice within the same, and for regulating the trade to and from the places within the limits of the said Company's Charter," shall cease to have effect within the territories of the East India Company.

II. And it is hereby enacted, that from the said day, and within the said Territories, no person whatever shall, by reason of place of birth, or by reason of descent, be in any civil proceeding whatever, excepted from the jurisdiction of any of the Courts hereinafter mentioned:-that is to say-

The Courts of Sudder Dewanny Adawlut-of the Zillah and City Judges-of the Principal Sudder Ameens-and of the Sudder Ameens, in the Territories subject to the Presidency of Fort William in Bengal.

The Court of Sudder Adawlut-the Provincial Courts-the Courts of the Zillah Judges-of the Assistant Judges-of the Registers, and of the Native Judges in the Territories subject to the Presidency of Fort St. George.

The Court of Sudder Adawlut-of the Zillah Judges-of the Native Judges-and of the Principal and Junior Commissioners in the Territories subject to the Presidency of Bombay.

---